

It will be observed that although the deposits in the branches of the public sector banks functioning in Punjab, Jammu & Kashmir and Assam have increased, the rate of growth of deposits has marginally declined in Punjab and Assam whereas it has declined considerably in Jammu & Kashmir. The Credit-Deposit Ratio in these three States has also marginally decreased.

The decline in the rate of growth of deposits and business in respect of public sector banks in the above States is mainly due to the existing law and order problems.

(c) Commercial banks have been advised by RBI to extend certain concessions to customers/borrowers in the States of Punjab and Jammu & Kashmir envisaging sanction on merit of additional limits, granting suitable relaxations in the terms and conditions of the sanction of advance including relaxations in the existing norms for inventories and receivables, consideration of liberal credit/letters of credit limits, permitting higher bill discounting limits to borrowers within the overall permissible bank finance, ensuring margins on bills not exceeding ordinarily 10%, etc. These concessions will remain in force upto 31st March, 1992.

C.S.D. Canteens

6072. SHRIC.P. MUDALAGIRIYAPPA: Will the Minister of DEFENCE be pleased to state:

(a) whether Jawans and Officers of other ranks are not able to get proper items from C.S.D. Canteens;

(b) if so, the reasons therefor;

(c) the steps proposed to be taken by the Government to broad-base the existing management system in canteen stores dept;

(d) whether the Government propose to induct professional management experts from outside into this organisation;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). All items procured by CSD are made available through the Unit Run Canteens to all entitled personnel, irrespective of rank or any other distinction. All popularly demanded items are made available.

(c) to (f). The C.S.D. is manned by efficient and professionally qualified personnel, recruited through the UPSC. In order to keep the personnel abreast with the latest managerial techniques, they are periodically deputed to undergo professional management training courses and programmes.

Professional Consultants are also engaged, from time to time, to suggest measures to tackle specific problems. The recommendations of such Consultants are implemented with the approval of the Executive committee/Board of Control, Canteen Services.

Pending S.L.Ps on Service Matters in Supreme Court

6073. SHRIRAJNATH SONKERSHASTRI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of the Special Leave Petitions on service matters pending in the Supreme Court; and

(b) the steps taken by the Government to get these Special Leave Petitions expedited?

THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) As on 3rd September, 1991, 4199 Special Leave Petitions relating to service matters were pending in the Supreme court.

(b) The Special Leave Petitions on Service matters like other Admission Matters are normally listed before the Court in the chronological order in which these have been registered except those which are mentioned by Counsel/Party for urgent hearing and are so directed.

Vehicular Pollution In Delhi

6074. DR. C. SILVERA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Transport Department of Delhi Administration has drawn up a new strategy to tackle vehicular pollution in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) As per the strategy drawn up by Delhi Administration, the vehicle owners/operators of trucks, buses and autorickshaws will be directly involved in helping the administration to control vehicular pollution. At the entry points, facilities will be provided for trucks and buses entering into Delhi to check whether the vehicle is within the pollution limits and in case it is not, the driver will be advised to immediately rectify the defects. Action is being taken to provide facilities at the entry points for checking the vehicles. Besides this, the vehicle owners/drivers will

be educated about the maintenance techniques to reduce pollution and increase mileage and fuel efficiency. It is also proposed to organise seminars, awareness camps and discussions with the fleet owners, members of various unions and individual vehicle owners.

Green Service by DTC between Noida and R.K. Puram

6075. DR. C. SILVERA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a Green Service between NOIDA and R.K. Puram has been introduced by D.T.C. recently;

(b) if so, the details thereof;

(c) whether flat fare is charged from all the passengers including adults and minors;

(d) if so, the reasons therefor;

(e) whether the Government propose to extend this Green Service to other parts of Delhi in near future;

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Yes, Sir. On an experimental basis, Green line service at a frequency of 35/70 minutes has been introduced between NOIDA Sector 37 and R.K. Puram-I charging a flat fare from all passengers except children below 5 years.

(d) The aim of introducing these services is to provide fast and comfortable service at a fare higher than the ordinary for those commuters who are availing services of chartered buses, auto rickshaws, taxis etc.